

mentioned in the table therein, 2015-16, commencing from the date of publication of this notification to the 31st day of March, 2016, under subsection (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 4113/16/16]

- II. A copy (in English and Hindi) of the Outcome Budget, for the year 2016-17, in respect of the Department of Chemicals and Petrochemicals.

[Placed in Library. See No. L.T. 4643/16/16]

Notification of the Ministry of Agriculture and Farmers Welfare

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV KUMAR BALYAN): Sir, I lay on the Table, under subsection (2) of Section 4D of the Destructive Insects and Pests Act, 1914, a copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) Notification No. S.O. 680 (E), dated the 7th March, 2016, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2016. [Placed in Library. See No. L.T. 4658/16/16]

Outcome Budget (2016-17) in respect of the Ministry of Food Processing Industries

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं 2016-17 के वर्ष के लिए खाद्य प्रसंस्करण उद्योग मंत्रालय के परिणामी बजट की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ। [Placed in Library. See No. L.T. 4659/16/16]

REPORT OF THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE ENEMY PROPERTY (AMENDMENT AND VALIDATION) BILL, 2016

SHRI BHUPENDER YADAV (Rajasthan): Sir, I present the Report (in English and Hindi) of the Select Committee of the Rajya Sabha on the Enemy Property (Amendment and Validation) Bill, 2016.

EVIDENCE TENDERED BEFORE THE SELECT COMMITTEE OF THE RAJYA SABHA ON THE ENEMY PROPERTY (AMENDMENT AND VALIDATION) BILL, 2016

SHRI BHUPENDER YADAV (Rajasthan): Sir, I lay on the Table, a copy of the evidence tendered before the Select Committee of the Rajya Sabha on the Enemy Property (Amendment and Validation) Bill, 2016.
